

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2012-2013)**

FIFTEENTH LOK SABHA

TWELFTH REPORT

(Presented on 13.08.2013)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
August, 2013/ Sravana, 1935(Saka)**

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2012-2013)

Shri Harin Pathak

- Chairman

M E M B E R S

2. Shri Narayansingh Amlabe
3. Shri Wankhede Subhash Bapurao
4. Shri Tarachand Bhagora
5. Shri Sabbam Hari
6. Shri Ram Singh Kaswan
7. Shri Premdas Katheria
8. Shri Baidya Nath Prasad Mahato
9. Dr. Tarun Mandal
10. Shri Gandhi Dilipkumar Mansukhalal
11. Dr. Sanjeev Ganesh Naik
12. Dr. Nilesh N. Rane
13. Shri Jagada Nand Singh
14. Dr. Sanjay Singh
15. Shri Manicka Tagore

SECRETARIAT

1. Shri R.S. Kambo - Joint Secretary
2. Shri Shiv Kumar - Director
3. Smt. Maya Lingi - Deputy Secretary

INTRODUCTION

I, the Chairman, Committee on Papers Laid on the Table of the House, having been authorized by the Committee to present this Report on their behalf, present this Twelfth Report.

2. The Organizations receiving Grants-in-aid from the Govt. are required to lay their Annual Report & Audited Accounts within nine months of closure of Accounts. The Committee considered the documents, information, material furnished by the Government in connection with delay in laying of the Annual Reports and Audited Accounts of the (i) National Tiger Conservation Authority, New Delhi; and (ii) GB Pant Institute of Himalayan Environment & Development, Almora on the Table of the Lok Sabha.

3. The Committee at their sitting held on 22 May, 2013, took evidence of the representatives of the Ministry of Environment & Forests – in connection with delay in laying of the Annual Reports and Audited Accounts of the National Tiger Conservation Authority.

4. The Committee wish to express their thanks to the representatives of the Ministry of Environment & Forests for tendering evidence before the Committee and making available the desired information in connection with examination of the subject.

5. The Committee considered and adopted this Report at their sitting held on 25 July, 2013 and the Minutes of the sitting are given at Appendix – IV.

6. For the facility of easy reference, observations / recommendations of the Committee have been printed in bold type in the body of the Report.

7. A statement –showing summary of recommendations / observations made by the Committee is appended to the Report (Appendix-V)*.

New Delhi
07 August, 2013
16 Sravana, 1935 (Saka)

HARIN PATHAK
Chairman
Committee on Papers Laid on the Table

* will be appended at the time of printing the Report

CHAPTER - I

Delay in laying of the Annual Reports and Audited Accounts of National Tiger Conservation Authority, New Delhi.

The National Tiger Conservation Authority New Delhi (NTCA), a Statutory body of the Ministry of Environment and Forests, constituted under the provision of the Wildlife (Protection) Act, 1972, for strengthening tiger conservation, During the year 2010-11, the Authority received Grants-in-aid amounting to Rs. 14.30 crore from the Government of India. The Annual Reports and Audited Accounts of the Authority are being laid on the Table of the House in compliance with Section 38T of the aforesaid Act. The Annual Report and Audited Accounts of NTCA for the years 2008-2009 to 2010-2011 were laid on the Table of the House with a delay ranging from 14 to 24 months. The Annual Report and Audit Report of the NTCA for the year 2011-12 have not been laid till Budget Session, 2013.

1.2. As per the recommendation of the Committee on Papers Laid on the Table, an Organization, which receives Grants-in-aid from the Government of India should lay their Annual Report, Audited Accounts and Review within 9 months of the close of the respective Accounting Year. Further, it is the responsibility of the Central Ministry to lay the Annual Report and Audited Accounts of the Organisation on the Table of the House. However, if for any reason, the Annual Reports and Audited Accounts could not be laid within the prescribed period of 9 months, the Ministry concerned should lay a Statement within 30 days of the expiry of the said period or as soon as the House meets whichever is later; explaining the reasons as to why the documents could not be laid in time. The Statements explaining the reasons for not laying of the Annual Reports and Audited Accounts for the years 2008-09 to 2010-11-within the stipulated time period have also not been laid by the Administrative Ministry within 30 days of the expiry of the prescribed period or as soon as the House met.

1.3. The Committee examined Papers Laid on the Table of the House during Xth Session of 15th Lok Sabha and took note of delay in laying of the Annual Reports and Audited Accounts by NTCA, New Delhi since 2009-10. A Statement showing the extent of delays noticed for the years 2008-09 to 2010-11 is given at **Annexure – I**.

1.4. The Committee accordingly considered the Memorandum on delay in laying of the Annual Reports and Audited Accounts of the Authority for the years 2008-09 to 2010-11 at their sitting held on 24.01.2013 (Appendix-I) and took evidence of the representatives of the Ministry of Environment and Forests and NTCA at their sitting held on 22.05.2013 (Appendix-III).

1.5. On being categorically enquired by the Committee about the reasons for not-adhering to the recommendation of the Committee, the Ministry in their written Note dated 20.11.12 submitted :-

“After receiving the Audit Reports, every effort is being taken to lay the Report before the House as early as possible.”

1.6. The Committee also desired to know about the broad reasons for such inordinate delays in laying the documents of the Authority for the years 2008-09 to 2010-11, the Ministry of Environment and Forests in a written note dated 17.05.2013 stated :-

“Delay occurred owing to late receipt of the Audit Reports. The details of dates on which Audit Reports have been received, year wise are as under:-

Year	Audit report received on
2008-09	06.04.2011
2009-10	28.12.2011
2010-11	04.07.2012”

1.7. The Committee had been emphasizing in the past that in the ‘Statement of reasons for delay’ the Government should invariably indicate in chronological order the dates of finalisation of Annual Reports and Annual Accounts, etc. The Ministry had also assured the Committee that due care will be given on this count.

1.8. Subsequently, the Ministry of Environment and Forests furnished a chronological sequence in respect of finalization of Annual Reports and Audited Accounts for the years 2008-09 to 2010-2011 which is shown in **Annexure-II**.

1.9. It may be seen from the Annexure-II that there was no delay at the stage of compilation Annual Accounts for the year 2008-2009 and 2009-2010. However the same were submitted to Auditors for auditing with delays ranging from 6 ½ and 11 months respectively. The Authority took 7 months at the stage of compilation of Annual Accounts for the year 2010-2011. After submission of Annual Accounts to Audit Authorities for the year 2008-2009 and 2009-2010, the Audit Authority took 16 and 9 months respectively in auditing of Annual Accounts and furnishing of final Audit Reports for these years. The Authority also took 3 months for the year 2009-2010 in getting the documents approved from Competent Authority, translated, printed and sending the same to the Ministry for laying them on the Table of the House.

1.10. On being enquired by the Committee as to whether there exists an Internal Auditing mechanism to ensure timely compilation of accounts and also to minimize the audit queries, the Ministry in their written note (dated 20.11.2012) stated :-

“Internal audit is being done by the Controller of Accounts of the Ministry of Environment d Forests. It has further been informed by the Ministry that All the Accounts of the Authority have been computerized to ensure timely compilation of Annual Accounts.”

1.11. The Committee then also desired to know whether any monitoring any mechanism was in place in the Ministry to monitor timely laying of documents, the Ministry in their written note dated 17.05.2013 stated :-

“A time frame has been evolved for completion of various steps in the preparation / completion of the Annual Report to ensure timely laying of such papers on the Table of the House. The said details are as below:-

Steps	Timeline
(i) Completion of NTCA Account	30 th April
(ii) Approval of NTCA	15 th June
(iii) Approach to CAG	30 th June
(iv) CAG Audit	July-October
(v) Laying	November-December”

1.12. On being further enquired by the Committee as to whether the Ministry has reviewed the monitoring mechanism, the Ministry in a note furnished to the Committee have stated :-

“An internal review was done at the level of the Member Secretary (NTCA) for evolving a time bound framework to ensure timely submission of the Annual Report.”

1.13. The Committee are constrained to note that there have been inordinate delays in laying of the Annual Report and Audited Accounts of the National Tiger Conservation Authority since 2008-09. The delay ranged from 14 to 24 months during period from 2008-09 to 2010-11. The Annual Report and Audited Accounts of the NCTA for the year 2011-12 - which were due for laying by 31.12.2012 had not been laid till the conclusion of Budget Session, 2013.

1.14. The Committee also note that there was no delay at the stage of compilation of Annual Accounts for years 2008-09 and 2009-10. The Committee, however, failed to understand the reasons for submitting the same to the Auditor for Auditing - with the delays ranging from 6½ and 11 months respectively.

1.15. The Committee are surprised to note that the Audit Authorities took 16 and 09 months in auditing the Annual Accounts for the years 2008-09 and 2009-10. Further, it took 3 months for the year 2009-10 in getting documents approved from Competent Authority. The Annual Reports, which highlight the performance of an Organisation also delayed badly for the years under reference, for explained reasons.

1.16. The Committee find it inexplicable as to why the Ministry did not take preventive action in time in the past and allowed protracted delays to occur in the timely submission of documents before the Parliament. The Committee are not at all convinced with the reasons adduced by the Ministry for the same. In the opinion of the Committee, had the Ministry planned their actions well in time and shown some sign of urgency towards fulfilling their Parliamentary Obligation of laying documents in time on the Table of the House, the procedural bottlenecks could have been easily overcome. The Committee deplore the casual attitude of the Ministry which resulted in the inordinate delays in laying of the documents on the Table of the House. The Committee are of the view that the internal mechanism in place to monitor the progress of laying of documents in time, has failed to undertake its assigned mandate, satisfactorily and needs to be strengthened. The Committee emphasise that National Authority of repute like NTCA ought to strictly adhere to the time schedule prescribed for the purpose of laying of Annual Report and Audited Accounts before Parliament, in time, and thereby set an example for others to follow the suit.

CHAPTER - II

Subject: Delay in laying of the Annual Reports and Audited Accounts of G.B.Pant Institute of Himalayan Environment & Development, Almora.

The GB Pant Institute of Himalayan Environment & Development, Almora, (GBPIHED) was set up in the year 1988 as an Autonomous Institute of the Ministry of the Environment and Forests. The Institute advance scientific knowledge for conservation of natural resources and ensure environmentally sound development in the entire Indian Himalayan Region. Apart from undertaking research and technology development and/or demonstration on its own, the Institute has established linkages with the National and International Organizations on the environment and development linked issues - in the Mountain Regions. The Institute is financially supported by the Ministry of the Environment & Forests Grants-in-Aid and extends for the Himalayan Research and Development purposes. During the year 2009-10, the Institute received Grants in Aid amounting to Rs. 11.55 Crore from the Government of India.

2.2. As per recommendation of the Committee on Papers Laid on the Table, an Organization, which receives Grants-in-aid from the Government of India should lay their Annual Report, Audited Accounts and Review within 9 months of the closure of the respective Accounting Year. Further, it is the responsibility of the Central Ministry to ensure laying the Annual Report and Audited Accounts of the Organisation on the Table of the House in stipulated time period. However, if for any reason, the Annual Reports and Audited Accounts could not be laid within the prescribed period of 9 months, the Ministry concerned should lay a Statement within 30 days of the expiry of the said period or as soon as the House meets - whichever is later, explaining the reasons as to why the documents could not be laid in time. However, the aforesaid recommendation has not been adhered to by the Administrative Ministry.

2.3. The Committee on Papers Laid during Xth Session of 15th Lok Sabha and took note of delays in laying of the Annual Report and Audited Accounts by Institute for the year 2009-10. A statement showing the extent of delays noticed for the years 2006-07 to 2010-11 is given at

Annexure-III.

2.4. The Committee had been emphasizing in the past that in the 'Statements of reasons for delay' the Government should invariably indicate in a chronological order, the dates of finalisation of the Report and Accounts, their submission to audit, issue of Inspection Reports, replies given on points raised in the Report and finally the receipt of the audit from the Audit authorities so that the House may identify stage and extent of delay and suggest remedial measure therefor. However, no such details have been given in the Delay Statement laid alongwith the documents of the Institute pertaining to the years 2009-2010. It is only after being categorically asked by the Committee that the Ministry of Environment and forests have furnished the actual time taken in finalisation of the documents in respect of the years 2006-2007 to 2010-2011 which is appended as **Annexure-IV**.

2.5. It may be seen from the Annexure-IV that the Institute took 4 to 5 months from the stage of compilation of Accounts till their submission to auditor for the years 2006-2007 to 2010-2011 (except for the year 2007-2008). However, there was no delay at the stage of auditing of Annual Accounts and furnishing their final Audit Reports by the Audit Authorities to the Institute for the aforesaid years. After receipt of Final Audit Reports from the Audit Authorities, the Institute finalized its Annual Reports within one week. The work pertaining to translation and printing of the documents was also done within 3 weeks after finalization of said Reports. The major delay, however, was caused in getting the documents approved from the Competent Authority of the Institute for aforesaid period.

2.6. On being categorically questioned by the Committee about the procedure in vogue and the reasons for delay, the Ministry of Environment and Forests in a written Note submitted to the Committee on 15.11.2012 as follows :

"The procedure for laying Annual report in Parliament is explained below

Stage I Preparation of Annual Report by the Institute and finalization of accounts after audit

Stage II Circulation of Annual Report to Scientific Advisory Committee (SAC) of the Institute for comments

Stage III Placement of Annual Report and Annual Accounts in meeting of the Finance Committee and the Governing Body (GB) of the Institute for approval

- Stage IV *After Approval of the Governing Body, placement of Annual Report and Annual Accounts in the meeting of G B Pant Society of the Institute for adoption*
- Stage V *Translation in Hindi and printing of Annual Report and Annual Accounts after adoption by the Society*
- Stage VI *Submission of published Annual Report and Annual Accounts (Hindi and English) to Ministry for laying in the Parliament*
- Stage VII *Laying of Annual Report and Annual Accounts in the Parliament by the Ministry of Environment and Forests.*

Yes, the stage(s) where delay has generally occurred has been identified. Mostly, the delay has been in obtaining timely approval/adoption of the Annual Report, and at times in getting it translation done.”

2.7. Elaborating further the reasons for delay in laying of the documents on the Table of the House, the Ministry in their written Note dated 15.11.2012 have also added:-

- (a) *The Annual Report and Audited Statement of Accounts of the GBPIHED for the year 2006-07 could not be laid on the Table of the Lok Sabha/Rajya Sabha within the stipulated time due to delay in getting the Hindi version of the Report.*
- (b) *The Annual Report and Audited Statement of Accounts of the GBPIHED for the years 2007-08, 2008-09, 2009-10 could not be laid on the table of the Lok Sabha/Rajya Sabha within the stipulated time due to delay in getting it adopted by the Society of GBPIHED.*
- (c) *The Annual Report and Audited Statement of Accounts of the GBPIHED for the year 2010-11 will be soon laid on the table of the Lok Sabha/Rajya Sabha after its approval/adoption by the competent bodies.*

2.8. In reply to a query by the Committee about having an internal auditing mechanism to ensure timely compilation of accounts and also to minimize the audit queries, the Ministry in their written note have submitted that “the Accounts and Finance Section performs all required checks before audit.”

2.9. On being specifically asked by the Committee about the status of computerization of Accounts in the Institute to facilitate speedy and timely compilation of accounts of the Institute by the Committee, the Ministry in their written note stated that “Accounts of the Institute are computerized.”

2.10. The time schedule giving target dates for completion of work at each stage regarding finalisation of Annual Accounts of the Institute has been laid by the Ministry as follows :-

- | | |
|----------|--|
| Stage I | Preparation of Annual Report by the Institute and finalization of accounts is completed by end of July in the subsequent financial year |
| Stage II | Circulation of Annual Report to Scientific Advisory Committee (SAC) of the Institute for approval is completed by middle of August in the subsequent financial year |
| Stage V | Translation and printing of Annual Report and Annual Accounts after approval/adoption by the competent body is done within three weeks after getting approval of Competent Authority |
| Stage VI | Submission of published Annual Report and Annual Accounts (Hindi and English) to the Ministry for laying in the Parliament is done within one week after printing. |

It has also been supplemented by the Ministry:-

“However, it is difficult to set a time schedule for stage III to IV due to externalities involve in convening the meetings and getting its approval/adoption”.

2.11. The Committee desired to know whether there was any mechanism in place in the Ministry to monitor the progress at each stage of finalisation of documents of the Institute so as to ensure timely laying of documents, the Ministry in a note stated as under:-

“The Institute is reminded periodically to ensure timely laying of the documents. Delay is, however, due to reasons beyond the control of the Institute.”

2.12. On being asked about the latest position as obtaining regarding laying of Annual Reports and Audited Accounts of the Institute for the years 2010-2011 and 2011-2012, the Ministry in written Note stated:

“The Annual Report and Annual Accounts for the year 2010-11 (and also of 2011-12) have been prepared by the Institute. The approval of SAC has been obtained and the audited accounts will be first examined by the Finance Committee before both the reports will be placed in the Governing Body and the Society meeting of the Institute for approval/adoption before laying it in the Parliament in the winter session.”

2.13. On the questioned remedial measures taken by the Ministry and the Institute to ensure timely laying of the documents in Parliament, the Ministry stated:-

“All efforts will be made to expedite the process of approval/adoption as per stage III and IV”

2.14. The Ministry in their written Note dated 15.11.2012 also made a submission before the Committee as follows:-

“The Annual Report and Annual Accounts can be circulated, if agreed to all the members of the Governing Body and Society for comments and approval following which approval of Chairman, GB and Chairperson Society can be obtained for laying in Parliament.”

2.15. The Committee considered the matter regarding delay in laying of the documents of the Institute for the years 2006-2007 to 2011-12 at their sitting held on 03.04.2013 (Appendix-II).

2.16. The Committee are disappointed to note that delays in laying of the Annual Reports and Audited Accounts of G.B. Pant Institute of Himalayan Environment & Development, Almora increased from 2 to 16 months for the years 2006-2007 to 2009-2010 . The documents for the years 2010-2011 and 2011-2012 which were due for laying by 31.12.2011 and 31.12.2012 respectively had also not been laid by the end of Budget-Session, 2013. A scrutiny of the documents revealed that the major cause of delay in laying of the documents on the Table of the House was on the part of Institute it self at the stage of compilation of Annual Accounts for the aforesaid years and getting them approved from the Competent Authorities at different stages. The Committee are not at all convinced with the reasoning adduced by the Ministry for late laying of documents before Parliament. The Committee find it inexplicable as to why the Ministry did not take preventive action in time in the past and allowed protracted delays to occur in the time to submission of documents before Parliament The Committee consider it as a case of grave casualness on the part of the Administrative Ministry/Institute which in the opinion of the Committee is nothing short of abdicating responsibility towards Parliament. The Committee therefore, strongly emphasize the Ministry to pay due attention towards this systemic neglect and prevail upon the Institute to ensure that such kind of lapses do not occur in future.

2.17. The Committee are also surprised to note that the details of inputs/information ought to be incorporated in the Statement showing occurrence of delay (for details refer to Para 2.4) were not laid despite oft repeated recommendations of the Committee, from time to time. While exhorting the Government to maintain time line drawn for the purpose of monitoring and laying of documents, the Committee also recommend that the requisite details as indicated above should also find place in the Delay Statement laid on the Table of the House. At the same time, the existing monitoring mechanism be strengthened in the Ministry to ensure timely laying of documents.

NEW DELHI
July, 2013
Sravana, 1935 (Saka)

HARIN PATHAK,
Chairman
Committee on Papers Laid on the Table

Annexure-I
vide para 1.3 of the Chapter-I

**Statement showing the dates of laying of the Annual Reports and Audited Accounts
of the National Tiger Conservation Authority New Delhi
for the years 2008-09 to 2011-12**

<u>Year</u>	Dates of laying of the Annual Report and Audited Accounts	<u>Extent of delay</u>
2008-2009	19.12.2011	24 months
2009-2010	07.05.2012	16 months
2010-2011	04.03.2013	14 months
2011-2012	Not Laid	-

Annexure-II
vide para 1.8 of the Chapter-I

Statement showing the chronology of finalization of the Annual Reports and Audited Accounts of the National Tiger Conservation Authority New Delhi for the years 2008-09 to 2010-11

Sl. No	Events	Year		
		2008-09	2009-10	2010-11
	The date on which the Authority approached the Audit Authorities to appoint the auditors for auditing the Accounts and date of their appointment;	04.05.2009	16.4.2010	29.10.2011
(b)	The date of compilation of Annual Accounts of the Authority	4.5.2009	16.4.2010	29.10.2011
(c)	The date on which the Annual Accounts were submitted to Auditors for auditing;	23.11.2009	21.3.2011	29.10.2011
(d)	The date and duration for auditing the Annual Accounts of the Authority by Auditors.	25.5.2010 to 7.6.2010	17.5.2011 to 30.6.2011	30.11.2011 to 12.12.2011
(e)	The date of queries raised by Auditors during auditing of Annual Accounts;	14.7.2010	21.6.2011	10.2.2012
(f)	The date on which the replies to the audit queries was furnished to the Auditors;	25.7.2010	2.8.2011	28.3.2012
(g)	Dte on which draft Audit Report was issued by Audit Authorities.	6.4.2011	28.12.2011	04.07.2012
(h)	The date on which the final Audit Report received by Authority	6.4.2011	28.12.2011	-
(i)	The date of finalisation of Annual Reports	6.8.2011	30.1.2012	-
(j)	The date on which documents were got approved by the Competent Authority	17.8.2011	3.2.2012	-
(k)	The date on which documents were taken up for translation and printing and the time taken for completing the task	17.8.2011 to 30.8.2011	23.2.2012 to 18.4.2012	-
(l)	The date on which documents were sent to the Ministry for being laid in Parliament and the reasons for delay, if any;	30.8.2011	2.5.2012	-
(m)	The date of laying of the documents on the Table of the House and delay if any, on the part of the Ministry in this regard.	19.12.2011	7.5.2012	04.03.2013

Annexure-III
vide para 2.3 of the Chapter-II

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the G.B.Pant Institute of Himalayan Environment & Development, Almora for the years 2006-07 to 2011-12

<u>Year</u>	<u>Dates of laying of the A/R, A/A etc. vide Bulletin Part-I</u>	<u>Extent of delay</u>
2006-2007	12.03.2008	02 months
2007-2008	22.07.2009	07 months
2008-2009	11.08.2010	08 months
2009-2010	30.04.2012	16 months
2010-2011	not laid	-
2011-2012	not laid	-

Annexure-IV
vide para 2.4 of the Chapter-II

Statement showing the chronology of finalization Annual Reports and Audited Accounts of the G.B. Pant Institute of Himalayan Environment and Development, for the years 2006-07 to 2010-11

Item No. Sl. No.	Particulars	Years					Reason for delay in laying of Annual Report on the table of Lok Sabha
		2006-07	2007-08	2008-09	2009-10	2010-11	
5. (ii)							
a)	The date on which the Institute approached the Audit Authorities to appoint the auditors for auditing the Accounts and date of their appointment.	19.07.07	24.04.08 09.05.08	20.08.08 26.11.08	- 21.08.09	- 20.07.10	There is no delay on this.
b)	The date of compilation of Annual Accounts of the Institute.	19.07.07	05.07.08	25.08.09	28.07.10	27.08.11	Almost all accounts work completed in four months. Some delay is due to remote location of units
c)	The date on which the Annual Accounts were submitted to Auditors for auditing.	27.07.07	13.07.08	02.09.09	07.08.10	05.09.11	-
d)	The date and duration for auditing the Annual Accounts of the Institute by Auditors.	27.07.07 to 08.08.07	13.07.08 to 23.07.08	02.09.09 to 22.09.09	07.08.10 to 26.08.10	05.09.11 to 12.09.11	07-15 days is taken for audit
e)	The date of queries raised by Auditors during auditing of Annual Accounts.	-	-	-	-	-	No written query received from Auditors.
f)	The date on which the replies to the audit queries was furnished to the Auditors.	-	-	-	-	-	All queries discussed during audit and resolved
g)	The date on which draft Audit Report was issued by Audit Authorities.	06.08.07	20.07.08	20.09.09	21.08.10	10.09.11	-
h)	The date on which the final Audit Report received by Institute.	08.08.07	23.07.08	22.09.09	23.08.10	12.09.11	No delay
i)	The date of finalization of Annual Reports.	20.08.07	04.08.08	30.09.09	27.08.10	19.09.11	It is done within one week after receiving of Audit report

j)	The date on which documents were got approved from the Competent Authority.	15.11.07	27.05.09	06.05.10	01.12.11	Yet to be obtained	This stage requires the longest time due to externalities and reason mentioned in point 2.
k)	The date on which documents were taken up for translation & Printing and the time taken for completing the task.	29.11.07 (30 days)	1.6.09 (21 days)	7.05.10 (21 days)	08.12.11 (11days)	--	There is no delay in printing as the task completed within stipulated three weeks time
l)	The date on which documents were sent to the Ministry for being laid in Parliament and the reasons for delay, if any.	02.01.08	06.07.09	28.05.10	19.12.11	--	There has been no delay as AR is submitted to MoEF immediately to MoE&F except in 2006-07. Hindi Version is delayed by one month.
m)	The date of laying of the documents on the table of the House and delay if any, on the part of Ministry in this regard.	12.03.08	22.07.09	11.08.10	30.04.12	--	Delay on account of obtaining approval of Society of GBPIHED

**EXTRACTS OF THE MINUTES OF THE FIFTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2012-2013)**

The Committee sat on Thursday, 24 January, 2013 from 1500 hrs to 1540 hrs. in Room of Hon'ble Chairman (No. 132), First Floor, Parliament House Annexe, New Delhi.

PRESENT

Shri Harin Pathak - Chairman

MEMBERS

2. Shri Narayan Singh Amlabe
3. Shri Ram Singh Kaswan
4. Shri Premdas Katheria
5. Dr. Tarun Mandal
6. Shri Gandhi Dilipkumar Mansukhalal
7. Shri Jagada Nand Singh

SECRETARIAT

1. Shri R.S. Kambo - Joint Secretary
2. Shri Shiv Kumar - Director
3. Smt. Maya Lingi - Deputy Secretary
2. At the outset, the Chairman welcomed the Members to the sitting of the Committee.
3. The Committee then took up for consideration the following Memoranda:

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- II. **Memorandum (No. 552): Regarding delay in laying of the Annual Reports and Audited Accounts of the National Tiger Conservation Authority, New Delhi.**

4. The Committee took note of delay and reasons adduced by the Administrative Ministries / Organisations for delayed submission of Annual Reports and Audited Accounts of XX
XX XX XX and National Tiger Conservation Authority, New Delhi (Memo No. 552) respectively to the House. Being not satisfied with the submissions made by the Administrative Ministries / Organisations concerned, the Committee decided to take oral evidence of the Ministries of Human Resources Development (Department of Higher Education) and Environment and Forests - in connection with examination of the reasons for delay in laying of the Documents for aforesaid organisations on later dates.

The Committee then adjourned.

**EXTRACTS OF THE MINUTES OF THE SIXTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2012-2013)**

The Committee sat on Wednesday, 03 April, 2013 from 1200 hrs to 1245 hrs. in Room No. '132', First Floor, Parliament House Annexe, New Delhi.

PRESENT

Shri Harin Pathak - Chairman

MEMBERS

2. Shri Narayansingh Amlabe
3. Shri Tarachand Bhagora
4. Shri Ram Singh Kaswan
5. Shri Baidya Nath Prasad Mahato
6. Dr. Tarun Mandal
7. Shri Gandhi Dilipkumar Mansukhalal
8. Dr. Sanjeev Ganesh Naik
9. Shri Jagada Nand Singh
10. Dr. Sanjay Singh
11. Shri Manika Tagore

SECRETARIAT

1. Shri Shiv Kumar - Director
2. Smt. Maya Lingi - Deputy Secretary

2. At the outset, the Chairman welcomed the Members to the sitting of the Committee.

3. The Committee then took up for consideration the following memoranda:

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- I. Memorandum No. 554: Regarding delay in laying of the Annual Reports and Audited Accounts of G.B.Pant Institute of Himalayan Environment & Development, Almora.

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8. The Committee then took up Memorandum No. 554: Regarding delay in laying of the Annual Reports and Audited Accounts of G.B.Pant Institute of Himalayan Environment & Development, Almora. The Committee found that there have been delays ranging from 02 to 16 months in laying of the Annual Reports and Audited Accounts the Institute for the years from 2006-2007 to 2009-2010. The documents for the years 2010-2011 and 2011-2012; which were due for laying by 31.12.2011 and 31.12.2012 respectively have not been laid so far. The main reasons for delay in laying of documents for the years 2006-2007 to 2009-2010 have been stated to be delay in getting the formal approvals of documents from Authorities/agencies such as: Finance Committee, Governing Body and the Society of GB Pant of the Institute. The Committee also found that the time schedule for completion of various stages of the finalisation of the documents has also been prepared by the Institute/Ministry. However, the existing monitoring mechanism in the Ministry for the purpose, in the opinion of the Committee appears to be woefully inadequate. The Committee, therefore, decided that the matter might be suitably commented upon in their Report.

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The Committee then adjourned.

**MINUTES OF THE EIGHTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2012-2013)**

The Committee sat on Wednesday, 22 May, 2013 from 1430 hrs to 1530 hrs. in Committee Room No. 'E', Parliament House Annexe, New Delhi.

PRESENT

Shri Harin Pathak - Chairman

MEMBERS

2. Shri Narayansingh Amlabe
3. Shri Tarachand Bhagora
4. Shri Ram Singh Kaswan
5. Shri Baidya Nath Prasad Mahato
6. Dr. Tarun Mandal
7. Shri Jagada Nand Singh
8. Dr. Sanjay Singh

SECRETARIAT

1. Shri R.S. Kambo - Joint Secretary
2. Shri Shiv Kumar - Director
3. Smt. Maya Lingi - Deputy Secretary

REPRESENTATIVES OF THE MINISTRY OF ENVIRONMENT & FORESTS

Sl. No.	Name	Designation
1.	Shri K. Jude Sekar	Director General of Forests and Special Secretary

REPRESENTATIVES OF THE NATIONAL TIGER CONSERVATION AUTHORITY, DELHI

1. Dr. Rajesh Gopal Additional Director General of Forests and Member-Secretary
2. Dr. H.S. Negi Inspector General of Forests
3. Shri S.P. Yadav Deputy Inspector General of Forests

2. At the outset, the Chairman welcomed the Members and the representatives of the Ministry of Environment & Forests and National Tiger Conservation Authority (NTCA), Delhi to the sitting of the Committee.

3. Chairman, then apprised the Committee that he had received a communication from the Secretary, Ministry of Environment & Forests, seeking exemption from appearing before them on the grounds that NTCA is a Statutory Body. Although grounds cited were not convincing, nevertheless permission was granted as a special case, with a stipulation that he would appear before them as & when called in future. The representatives assured to convey the feelings of the Committee to the Secretary, Ministry of Environment & Forests.

4. Thereafter, a powerpoint presentation covering different aspects of the subject was made by the NTCA, Delhi before the Committee.

5. The Committee, thereafter, took evidence of the representatives of the Ministry and NTCA, Delhi on the issue of delay in laying of the Annual Reports and Audited Accounts of National Tiger Conservation Authority, Delhi.

6. The representative of Ministry and the NTCA, Delhi further explained the reasons for delay and also apprised the Committee about the remedial measures taken or proposed to be taken by them for ensuring timely laying of those documents by the NTCA, Delhi. The Committee also suggested certain steps to streamline the process to curb delays in laying of the Papers before Parliament.

7. Thereafter, the Hon'ble Chairman thanked the representatives of the Ministry and NTCA, Delhi for furnishing information that the Committee desired - in connection with examination of the subject and also for frankly replying to the queries raised by Members of the Committee.

8. The witnesses then withdrew

9. A copy of the verbatim proceedings of the sitting of the Committee has been kept on record.

The Committee then adjourned.

**MINUTES OF THE ELEVENTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2012-2013)**

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The Committee sat on Thursday, 25 July, 2013 from 1200 hours to 1230 hours in Chairman's Room No. '132', First Floor, Parliament House Annexe, New Delhi.

PRESENT

Shri Harin Pathak - Chairman

MEMBERS

2. Shri Narayansingh Amlabe
3. Shri Tarachand Bhagora
4. Shri Sabbam Hari
5. Shri Ram Singh Kaswan
6. Shri Premdas Katheria
7. Dr. Tarun Mandal
8. Shri Gandhi Dilipkumar Mansukhalal
9. Shri Jagada Nand Singh
10. Shri Manicka Tagore

SECRETARIAT

1. Shri R. S. Kambo - Joint Secretary
2. Shri Shiv Kumar - Director
3. Smt. Maya Lingi - Deputy Secretary

2. At the outset, Hon'ble Chairman welcomed the Members to the sitting of the Committee.

3. Thereafter, the Committee took up for consideration the draft 12th Report (15th Lok Sabha) – consisting of following two Chapters :-

CHAPTER - I Delay in laying of the Annual Reports and Audited Accounts of the National Tiger Conservation Authority, New Delhi;

CHAPTER – II Delay in laying of the Annual Reports and Audited Accounts of the G. B. Pant Institute of Himalayan Environment & Development, Almora.

4. The Committee adopted the Chapters with certain modifications.

5. The Committee also authorised the Chairman to finalise the Draft Report and present the same to the House.

The Committee then adjourned.